

(a) whether it is a fact that Central assistance is provided to Coastal States for construction of Jetties in order to strengthen Coastal security;

(b) if so, what are the details thereof; and

(c) the Central assistance provided to Maharashtra for this purpose during the last three years, year-wise and number of Jetties constructed with such assistance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Coastal Security Scheme (Phase-II) has been approved by the Government for further strengthening of coastal security in nine coastal States including Maharashtra and four Union Territories. The scheme is scheduled to start from 1st April, 2011. Physical components of the scheme include construction of 131 new coastal police stations, procurement of 180 patrol boats and construction of 60 jetties. In the State of Maharashtra 7 coastal police stations, 14 patrol boats, 7 four-wheelers, 14 motor cycles and 3 jetties have been approved. The financial assistance will be provided by the Government as per approved provisions for these activities.

Infiltrators from neighbouring countries

†1456. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has identified the number of Bangladeshi, Pakistani, Nepali and Sri Lankan infiltrators throughout the country and the number of infiltrators thereof, who have been duly punished under legal procedure;

(b) whether it is also a fact that in many States of the country particularly in West Bengal, the infiltrators have managed to get their names registered in the electoral rolls also; and

(c) if so, the answer to above (a) and (b) is yes, then the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Since entry of foreign nationals infiltrated into the country is clandestine and surreptitious, it is not possible to have a correct estimate of such infiltrators from Bangladesh, Pakistan, Nepal and Sri Lanka living in the Country. A citizen of Nepal entering India by land or air over the Nepal border does not require a passport or visa for entry into India. Some of the Bangladeshi, Pakistani and Sri Lankan nationals who entered India with valid travel documents have been found to be overstaying. As per information available, 32,644 Bangladeshi nationals, 7,691 Pakistani nationals and 2,490 Sri Lankan nationals were found to be overstaying as on 31st December, 2009. During the year 2009, 5,312 Bangladeshi nationals,

†Original notice of the question was received in Hindi.

30 Pakistani nationals, 36 Nepali nationals and 63 Sri Lankan nationals were arrested under various provisions of Foreigners' Act. Details for the year 2010 have not been compiled. Certain instances of some illegal immigrants having managed to get their names registered in the electoral rolls have been reported. Statistical data of this nature is not centrally maintained. As and when such instances are detected, the State Governments/Union Territory Administrations take necessary action for deleting the names from the electoral rolls and cancellation of voter identity cards alongwith such other appropriate steps as mandated by the provisions of the law.

Unspent money under IAP for welfare of Naxal affected districts

1457. SHRI RAMDAS AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in 2010, a total of 713 Civilians were killed by Naxalite groups as compared to 591 in the previous year;

(b) if so, what steps Government has taken for bringing insurgent groups into the mainstream of politics and society;

(c) how much money out of Rs. 3000 crores sanctioned under "Integrated Centre's Action Plan" (IAP) for welfare of Naxal affected districts has been spent; and

(d) what are the reasons for unspent money, if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) and (b) The number of civilians killed in naxal violence during 2009 and 2010 were 591 and 718 respectively. In order to bring naxalites into the mainstream of the society, the States have their own surrender and rehabilitation policies. Government of India has also approved revised guidelines for surrender-cum-rehabilitation of naxalites in the naxal affected States which, *inter alia*, provides for an immediate grant of Rs. 1.5 lakh, a stipend of Rs. 2000 for three years, vocational training and incentives for surrender of weapons.

(c) and (d) Government approved Integrated Action Plan (IAP) for 60 Selected Tribal and Backward Districts on 25th November, 2010 and Rs. 1500 crore has been released under the Scheme in December, 2010. The implementation of the Scheme has commenced recently and the works taken up by the Districts under IAP are at different stages of implementation. As on 3rd March, 2011, Rs. 132.60 crores have been utilized.

Illegal import of Chinese goods through borders

1458. SHRI RAJEEV SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has done any investigation into the illegal import of Chinese goods to India through borders;